tees were provided alternative accom-. modation which include 5808 residential and 231 commercial sites camps.

MCD has removed and demolished 698 and 576 jhuggis respectively during the year.

NDMC removed 900 jhuggis from Government and municipal lands and demolished 60 unauthorised structures during the current year.

572 numbers of jhuggis etc. were removed|demolished by the Department of Railways.

Information from Delhi Cantonnient Board and the Ministry of Delence has not been received.

(c) The number of prosecutions launched by various organisations is as iollows:--

Name of the Organisations							No. of production launched
_DDA				•	•	•	79 (duri of the last three months)
MCD	•	•					155 (complaints lodged with the police upto June, 1986 under the aminded provisions of DMC Act.)
NDMC			•		•	•	27 (Prosecution launched under the amended section 195-A of Punjab Mu ocipal Act.)

Statement

The following remedial sieps nave been taken:-

- (i) A directive was issued to all concerned that encroachment public property should be checked in the very beginning and not allowed to become permanent when it becomes difficult to remove them.
- (ii) The Delhi Development Act, 1957, the Delhi Municipal poration Act, 1957, the Punjab Municipal Act, 1911 (as applicable to New Delhi Municipal Committee area) and the Public Premises (Eviction of Unauthorised Occupation) Act, 1971 were amended in May, 1984 to declare unauthorised construction and encroachment cognizable offences and also provide for Appellate Tribunal to hear appeals against the orders of demolition in Delhi to the exclusion of the jurisdiction of the Civil Courts. The provisions relating, to the declaration of these as 'cognizable offences' had been enforced last year. The provisions relating

- to setting up Appellate Tribunals have also since been enforced (with effect from 10-2-86 in respect of Delhi Municipal Corporation Act and Punjab Municipal Act and 24-2-86 in respect of Delhi Development Act).
- (iii) A meeting was taken the Home Minister on 18-6-85 in which guidelines were laid down for prevention and checking unauthorised construction and was decided to fix responsibility for this purpose at fairly high level in the concerned organisations.

Erosion by Brahmaputra River

569. SHRIMATI BIJOYA CHAKRA-VARTY: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether erosion of soil has taken place in Upper Assam by the Brahmaputra;
 - (b) if so, the details thereof; and
- (c) the remedial steps taken proposed to be taken by the Central Government to save Jorhat and

Bokakhat, two important tea growing towns of Upper Assam and the Kazıranga National Park from continuous and unabated erosion by the river Brahmaputra?

THE MINISTER OF WATER RE-SOURCES (SHRI B! SHANKARA-NAND): (a) and (b) It is reported that bank erosion is active in some reaches in Lakhimpur district near Teipur town in Sonetpur dison the North Bank of the trict Brahmaputra and on the upstream of Dibrugarh town and Moriahola and Kaziranga in Jorhat district on the south bank

(c) The Central Government has been providing loan assistance the Government of Assam for implementation of approved flood control schemes prepared bv State Government in the Brahmaputra Valley since 1974-75. State Government has prepared antierosion schemes to protect the tea gardens along with other interests in Bokakhat (Kaziranga National Park) in District Jorhat and Nagaghooli-Maijon areas upstream Dibrugarh from the erosion. These schemes are under examination in the Central Water Commission for their techno-economic viability.

Constitution of a Committee of Power Driven Agricultural Machinery

570. SHRI R. SAMBASIVA RAO: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that a committee on power-driven agricultural machinery has recently been constituted; and
- details (b) if so, what are the thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICUL-

TURE AND CORPORATION (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The desired information given in the enclosed Statement giving details of Office Order with which the Committee was constituted.

Statement.

No. 4-23/84-MY (I&P) Government of India Ministry of Agriculture

> Krishi Bhavan New Delhi, dated 30-5-86.

DEPARTMENT OF AGRICULTURE COOPERATION (AGRL. PLEMENT & MACHINERY DIVISION)

Central Agricultural Machinery and Implements Development Council

ORDER.

In pursuance to the recommendations made by the Central Agricultural Machinery and Implements Development Council and with approval of Secretary (A&C), it has been decided to constitute a Committee on Power Driven Agricultural Machinery comprising the following members:-

- 1. Joint Secretary, Incharge οf Implements Agricultural Machinery Division-Chairman
- 2. Joint Secretary, Deptt. of Industrial Development, New Delhi --Member
- 3. Joint Secretary, (Forestry), Deptt. of Environment Forest & Wildlife, Krishi Bhavan. New Delhi.-Member
- 4. Director General, Dte. General Technical Development, Udyog Bhavan, New Delhi-Member.
- 5. Director Central, Farm Machinery Training & Testing Institute, Budni (M.P.) 466 445-Member